

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.405

IA/4296/ND/2022 IA/4571/ND/2022
IA/5260/ND/2023 in IB/736/ND/2021

IN THE MATTER OF:

Ishan singh	...	Applicant
Versus		
Spaze Towers private limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 02.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	:	
For the Respondent	:	Mr. Sumesh Dhawan, Mr. Vatsala Kak, Mr. Shaurya Shyam, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present through VC. Ld. Counsel for the Respondent is present physically. This Tribunal vide order dated 08.04.2024, directed both the parties to file written submissions within ten days, however it is not on board. In the interest of justice, both the parties are directed to file written submissions and take steps to upload the same on the E-portal of this Tribunal within ten days from today. List this matter on **22.05.2024**.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**